

(2021) 05 SEBI CK 0119

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 443 Of 2021 In Review Application No. 10 Of 2021 In Appeal No.50 Of 2021

Manisha Narpatkumar Chopra

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 19-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0119

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Kunal Katariya, Aishwarya Shubhangi, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. A prayer was made by the learned counsel for the respondent to withdraw the review application with liberty to file afresh. Permission granted.

The review application is dismissed as withdrawn and liberty is given to the appellant to file a fresh review application within two weeks from today.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.